CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 98 of 2001

Tuesday, this the 9th day of October, 2001

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. M.P. Asok Kumar,
S/o Prabhakaran Nair,
Temporary Status Mazdoor,
Office of the Director Maintenance,
Southern Telecom Sub Region, Ernakulam
residing at MIG 6, Gandhi Nagar,
Kadavanthara, Ernakulam.

....Applicant

[By Advocate Ms Ceeba for Mr.G Sasidharan Chempazhanthiyil]

Versus

- General Manager Telecom,
 Alappuzha SSA Unit,
 Bharat Sanchar Nigam Ltd., Alappuzha.
- Chief General Manager, Telecom, Bharat Sanchar Nigam Ltd., Kerala Circle, Thiruvananthapuram.
- Union of India, rep. by its Secretary, Ministry of Communications, New Delhi.
- 4. Bharat Sanchar Nigam Ltd., rep. by its Chairman, New Delhi.
- 5. R. Vijayan, Temporary Status Mazdoor, Office of the Sub Divisional Engineer, B.S.N.L, Kayamkulam.
- 6. K.S. Dinesan, Temporary Status Mazdoor, Office of the Sub Divisional Engineer, B.S.N.L, Cherthala.Respondents

[By Advocate Mr. K.R. Rajkumar., ACGSC (R1 to R4)]

The application having been heard on 9-10-2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant in this OA, a Temporary Status Mazdoor in the Telecom Department, has approached this Tribunal seeking the following reliefs:

A S

- "1. Call for the records and quash Annexure A5 in as much as it does not contain the name of the applicant.
- 2. Direct the respondents 1 and 2 to consider the applicant for regularisation as a regular mazdoor and inclusion in Annexure A5.
- 3. Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.
- 4. Award the cost of these proceedings."
- 2. When the OA was taken up, the learned counsel appearing for the applicant submitted that in the light of the reply statement filed by the official respondents, the reliefs sought for in this OA have been granted by the official respondents and the OA may be treated as closed giving liberty to the applicant to take up the matter of seniority of the applicant as a regular mazdoor with the departmental authorities. The learned counsel appearing for the official respondents has no objection to adopt the above course of action.
- 3. Recording the above submission, the Original Application is closed leaving the parties to bear their respective costs.

Tuesday, this the 9th day of October, 2001

G. RAMAKRISHNAN ADMINISTRATIVE MEMBER

ak.